

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2549/94

New Delhi this the 24th day of January, 1997.

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Dr. A. Vedavalli, Member (J)

Smt. A. Thomas,
W/o Sh. T.N. Thomas,
R/o H.No.13, Promise Apartments,
Vikasuri,
New Delhi.

...Applicant

(By Advocate Sh. O.P. Sood)

-Versus-

Union of India through:

1. Director,
C.G.H.S., Nirman Bhawan,
New Delhi.
2. Chief Medical Officer,
Central Govt. Health Scheme,
Meerut (UP).

...Respondents

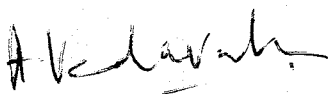
ORDER (Oral)

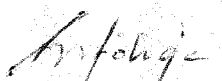
By Hon'ble Shri S.R. Adige, Member (A)

Heard.

2. Both counsel agree that this O.A. may be disposed of in the light of the respondents' letter dated 18.12.96, copy of which is taken on record, in which respondents have stated that the applicant will be adjusted in C.G.H.S., Delhi/Lucknow. We direct accordingly, observing that the applicant may be adjusted preferably in Delhi, as prayed for by her.

3. The O.A., therefore, stands disposed of. No costs.


(Dr. A. Vedavalli)
Member(J)


(S.R. Adige)
Member(A)

cc.